

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.475
CP/80A/ND/2018

IN THE MATTER OF:

Roopn Khanna	...	Applicant
Versus		
M/s. Ansal Properties & Infrastructure Ltd	...	Respondent

under Section 73 (4).

Order delivered on 18.04.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	: Mr. Ashok Sachdeva
For the Respondent	: Adv. Mahima Shekhawat

ORDER

Mr. Ashok Sachdeva appeared as Authorised representative on behalf of the Applicant and submits that he needs instructions from the Applicant. List the matter on **09.05.2024**.

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)